

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC. VII-120/2003/10793/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti Barnali Mahanta,
Member, Motor Accident Claims Tribunal,
Goalpara.

Dated Guwahati the th 6 December, 2022.

Sub: **Restricted holiday.**

Ref:- Your letter No. MACT/GLP/2022/1480, dtd. 28.11.2022

Madam,

With reference to the above, I am directed to inform you that you have been granted **Restricted holiday on 05.12.2022, along with station leave permission, from the evening of 23.11.2022, till the morning of 06.12.2022.** The District and Sessions Judge, Goalpara and in his absence the in-charge District and Sessions Judge, Goalpara would remain in charge of your Court and office during your absence.

Yours faithfully,

Sdt

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-128/2007/10794-10795/A, dated , 06-12-2022
Copy to:

1. The District and Sessions Judge, Goalpara.
2. The Project Manager, Gauhati High Court, Guwahati.

JT. REGISTRAR (VIGILANCE)